

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3323
ANSWERED ON:14.12.2011
IRREGULARITIES IN NGOS FUNDING
Ganpatrao Shri Jadhav Prataprao;Vasava Shri Mansukhbhai D.

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there is rampant corruption in Government Departments in grant of funds to NGOs under various schemes;
- (b) if so, the details thereof;
- (c) the details of NGOs found violating the rules and misuse of funds; and
- (d) the action taken/proposed to be taken to curb such corruption and misuse of funds by NGOs?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) to (c): As per information provided by CBI, it has registered 9 cases during the last three (3) years i.e. 2008, 2009, 2010 & 2011 (up to 31.10.2011) against NGOs for violating the rules and misuse of funds. Some of these cases also involve officers of the Government & Government Bodies. The details of these cases and their present status as provided by the CBI are given at Annexure -A.

(d): Action against NGOs misusing Government grants are taken in accordance with the Prevention of Corruption Act, 1988, and other applicable laws.